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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 63/91 in
O.A. NO. 1641/89

DECIDED ON : 21.2.1992

Ram Lal ... Petitioner
Vs.
S. M. Vaish & Anr. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri V. P. Sharma, Counsel for the Petitioner

Shri Inderjit Sharma, Counsel for the Respondents

ORDER (ORAL)

(The Hon'ble Mr. Justice V. S. Malimath, Chairman) :

As the payments have been made, according to the learned counsel for the petitioner, he submitted that there is no need to pursue these proceedings. He, however, submitted that he would make an appropriate representation to the authorities bringing to their notice the correct amount, which, according to him, the petitioner is entitled to, and to persuade the authorities to accept his version. It is open to him to pursue this line of action if he so desires. These proceedings are accordingly dropped.

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN

as
210292

21.2.1992